CENTRAL ADMINISTRATIVE TRIBUNAL, **CHANDIGARH BENCH**

O.A.NO.060/01472/2017

Decided on: 24.07.2018

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & **HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Anil Dhamija S/o Sh. G.L. Dhamija, Aged 51 years, working as Executive Engineer, Electricity OP Division No.4, U.T. Chandigarh. (Group 'A'). strativ

Applicant

By: Mr. Rohit Seth, Advocate.

Versus

- 1. Union of India through the Secretary to the Government of India, Ministry of Home Affairs, North Block, New Delhi.
- 2. Union Territory, Chandigarh through its Administrator, Sector 9, U.T. Chandigarh.
- 3. Union Territory, Chandigarh through its Advisor, Sector-9, U.T. Chandigarh.
- 4. Finance Secretary-cum-Secretary, Engineering Department, U.T. Secretariat, Sector 9, U.T. Chandigarh.
- 5. Chief Engineer, Engineering Department, U.T. Civil Secretariat, Sector-9, Chandigarh.

Respondents

By: None for Respondent No.1 Mr. Vinay Gupta, for Respondent No.2 to 5. ORDER (oral)
HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. At the very outset, learned counsel for the respondents has

produced copy of an order dated 18.5.2018, vide which the

competent authority has decided to withdraw the order dated

27.11.2017 (Annexure A-1), relating to recovery of Rs.10,000/-

and recordable warning issued to the applicant, impugned in the

instant Original Application. On his oral request, the order is

taken on record. On the basis of this document, he submits that

the instant O.A. has been rendered infructuous and may be

disposed of as such.

2. Learned counsel for the applicant does not dispute about the

indicated factual scenario.

3. In view of the above, this O.A. is disposed of as having become

infructuous.

(SANJEEV KAUSHIK) MEMBER (J)

(AJANTA DAYALAN) MEMBER (A)

Place: Chandigarh. Dated: 24.07.2018

HC*